

ACT No. XXI OF 1918.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 26th
September, 1918.)

An Act to provide that certain persons deemed to be enrolled under the Indian Defence Force Act, 1917, shall be liable to serve as well without the limits of India as within those limits, and that when so serving they shall be subject to the said Act.

III of 1917. WHEREAS it is expedient to provide that certain persons deemed to be enrolled under the Indian Defence Force Act, 1917, shall be liable to serve as well without the limits of India as within those limits, and that when so serving they shall be subject to the said Act, and that for this purpose, it is necessary further to amend the said Act; It is hereby enacted as follows:—

1. This Act may be called the Indian Defence Force (Foreign Service) Amendment Act, 1918. Short title.

III of 1917. 2. To sub-section (2) of section 1 of the Indian Defence Force Act, 1917 (hereinafter called the said Act), the following words shall be added, namely:— Amendment of section 1 (2), Act III of 1917.
“and to persons deemed to be enrolled under section 3 of this Act whether within or without the limits of India.”

3. In section 6 of the said Act, for the words “to serve in any part of India,” the words “to serve within or without the limits of India” shall be substituted. Amendment of section 6, Act III of 1917.